1	2	3
15	Hospet-Chitradurga	63.00
1ģ	Cuttack-Angul	61.09
17	Mah/KNT Border-Sangareddy	80.01
18	Rampur-Katgodam	34.00
19	Agra-Etawah	128.07
20	Etawah-Chakeri	91.89

Facilities on major highways

1816. SHRI TARIQ ANWAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that Government has decided to set up food court complexes, multiplexes, ATM and amusement parks on major highways;
 - (b) if so, the details thereof;
 - (c) whether it would be run under PPP; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) and (b) Yes, Sir. NHAI has planned provision of way side amenities on National Highways. These amenities would include parking for cars, buses & trucks, eateries, rest rooms/dormitory for short stay (motel), neat toilets, retail arcade, ATM, Medical aid etc.Optional components include Fuel stations/service centre, shopping mall, amphi-theatre, arts and craft centre, tourist information centre etc. subject to conforming to National Building Code and Local by laws.

(c) and (d) The sites identified for development of wayside amenities are proposed to be leased out to qualifying agencies for a period of 15/30 years on highest lease amount basis through open bidding. The lessee shall pay NHAI annual lease.

Policy to attract investment in ports

1817. DR. JANARDHAN WAGHMARE: Will the Minister of SHIPPING be pleased to state:

- (a) whether Government is developing any partnership with the States having coastline to devise comprehensive port policy to attract substantial investments in the port sector;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) No, Sir. There is no proposal for developing any partnership with the States having coastline to devise comprehensive port policy to attract substantial investments in the port sector. However, this Ministry has written to all the States Governments of Coastal States to identify and provide land for setting up a new Major Port or a new Ship Building Yard or a Composite Port cum Shipyard Project. Further, action will be taken on receipt of response from the States and commitment on providing the requisite land.

- (b) Does not arise.
- (c) As per Indian Ports Act, 1908, the development of a Non-Major Port vests with the respective State Government/ State Maritime Board.

Waterway from Howrah to Haridwar

1818. SHRI TARUN VIJAY: Will the Minister of SHIPPING be pleased to state:

- (a) whether there was any proposal under consideration to revive old riverway connecting Howrah to Haridwar for shipping purpose;
 - (b) the present status thereof;
 - (c) the number of riverways those are being used for commercial purpose presently; and
 - (d) the future plans to make more riverways operational, areas-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MUKUL ROY): (a) and (b) No Sir. Does not arise.

(c) The first 3 National Waterways as well as Indo-Bangladesh Protocol route for Transit and Trade are being used presently for commercial operations. Waterways in Mumbai and Goa are also being used for commercial operation. However, these are under the jurisdiction of the respective State Governments.